

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(1)/LA-2011/*Law/92-101*

Dated the *28* March, 2011

To
The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

Sub: Gazette Notification of the Delhi Value Added Tax (Amendment) Act, 2011 (Delhi Act 03 of 2011)

Sir,

I am directed to forward herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

[Signature]
28/03/11
(Tarun Sahrawat)

Addl. Secretary (Law, Justice & L.A.)

No. F.14(1)/LA-2011/*Law/92-101*

Dated the *28* March, 2011

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
6. The Commissioner (T&T), Govt. of NCT of Delhi, Vyapar Bhawan, I.P. Estate, New Delhi-110002.
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. Sh. N. G. Go swami, Legislative Counsel, Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.

[Signature]
28/03/11
(Tarun Sahrawat)

Addl. Secretary (Law, Justice & L.A.)

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(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY)

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(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(1)/LA-2011/*ulaw/91*

Dated *28th* the March, 2011

NOTIFICATION

No.F.14(1)/LA-2011/*ulaw/91* .- The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on 25th March, 2011 and is hereby published for general information:-

**"THE DELHI VALUE ADDED TAX (AMENDMENT) ACT, 2011
(DELHI ACT 03 OF 2011)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 21st March, 2011)

[25th March, 2011]

An Act further to amend the Delhi Value Added Tax Act, 2004

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-second Year of the Republic of India as follows:-

1. **Short title, extent and commencement.**- (1) This Act may be called the Delhi Value Added Tax (Amendment) Act, 2011.
- (2) It extends to the whole of the National Capital Territory of Delhi.
- (3) It shall come into force on the date of its publication in the official Gazette.
2. **Amendment of section 74.**- In the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005), in section 74, in sub-section (10), for the word "six", the word "seven" shall be substituted."

Tarun Sahrawat
28.3.11

Tarun Sahrawat

Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि, न्याय एवं विधायी कार्य विभाग)
8 वॉ तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली -110002

सं० फा० 14(1)/एलए-2011/Waw/91

दिनांक 28 मार्च, 2011

अधिसूचना

सं० फा० 14(1)/एलए-2011/Waw/91 - राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 25 मार्च, 2011 को प्राप्त कर ली है और इसके द्वारा जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :-

“दिल्ली मूल्य संवर्धित कर (संशोधन) अधिनियम, 2011
(2011 का दिल्ली अधिनियम 03)

(21 मार्च, 2011 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[25 मार्च, 2011]

दिल्ली मूल्य संवर्धित कर अधिनियम, 2004 को पुनः संशोधित करने के लिए अधिनियम ।

भारत गणराज्य के बासठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

1. संक्षिप्त नाम, विस्तार एवं प्रारम्भ .- (1) इस अधिनियम का संक्षिप्त नाम दिल्ली मूल्य संवर्धित कर (संशोधन) अधिनियम, 2011 है ।
(2) इसका विस्तार समस्त राष्ट्रीय राजधानी क्षेत्र दिल्ली पर है ।
(3) यह इसके सरकारी राजपत्र में प्रकाशन की तारीख से लागू होगा ।

2. धारा 74 का संशोधन .- दिल्ली मूल्य संवर्धित कर अधिनियम, 2004 (2005 का दिल्ली अधिनियम 3) की धारा 74 की उप-धारा (10) में आए शब्द “छः” के स्थान पर शब्द “सात” प्रतिस्थापित किया जायेगा ।”

तारुन सहरावत

(तारुन सहरावत)

अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)